

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 649/2023**

IN THE MATTER OF:**SHRI KRISHAN KASHYAP****...APPLICANT****VERSUS****STATE OF U.P. & ORS.****...RESPONDENT(s)****INDEX**

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2.	A COPY OF THE SAID COMMUNICATION DATED 11.09.2025 IS ANNEXED HEREWITH AS ANNEXURE-1	
3.	THE PHOTOGRAPHS OF THE SAID ACTION ARE ANNEXED HEREWITH AS ANNEXURE-2	

THROUGH COUNSEL


BHANWAR PAL SINGH JADON
COUNSEL FOR RESPONDENT NO. 4

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DATE: 13/10/2025**PLACE: NOIDA**

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 649 OF 2023



IN THE MATTER OF:

SHRI KRISHAN KASHYAP

...APPLICANT

VERSUS

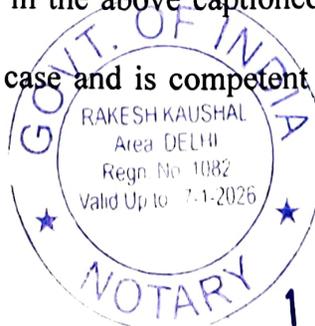
STATE OF U.P. & ORS.

...RESPONDENT(s)

FURTHER PROGRESS REPORT ON BEHALF OF EXECUTIVE
ENGINEER, IRRIGATION AND WATER RESOURCE DEPARTMENT,
STATE OF UTTAR PRADESH IN COMPLIANCE OF THE ORDER DT.
23.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, NEW DELHI

I, Binod Kumar Singh, aged about 45 years, S/o Shri Hiranman Singh, presently posted as Executive Engineer, Irrigation and Water Resource Department, U.P., do hereby solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.

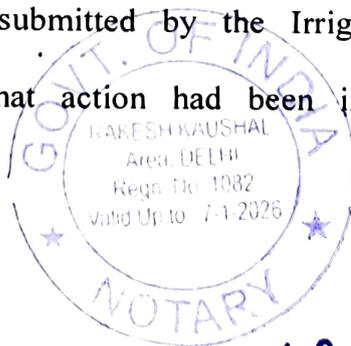


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2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER:

3. That the present Original Application has been instituted before this Hon'ble Tribunal based on a letter petition raising the issue of discharge of untreated sewage from Shivam Enclave Colony, Old Haibatpur, into the Hindon River through an underground pipeline, and also alleging encroachments within the floodplain area of the said river.
4. That this Hon'ble Tribunal, vide orders dated 06.05.2024 and 24.03.2025 has been pleased to direct the Greater Noida Industrial Development Authority (GNIDA) to take action for removal of encroachments from the floodplain of Hindon River and to prevent discharge of sewage into the river, with full cooperation and assistance from the Irrigation Department, Government of Uttar Pradesh.
5. That thereafter, this Hon'ble Tribunal, vide order dated 23.07.2025, recorded the report submitted by the Irrigation Department dated 22.07.2025, stating that action had been initiated for removal of



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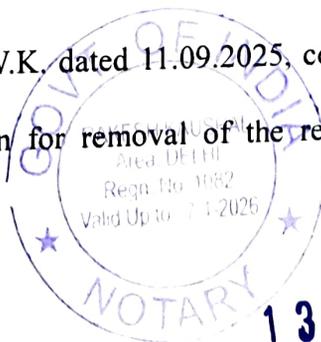
encroachments from the floodplain of the Hindon River. The Hon'ble Tribunal also noted the statement of learned counsel for GNIDA that approximately 60% of encroachments had been removed and that 40% were in the process of removal with continued cooperation of the Irrigation Department and local authorities.

6. That the present affidavit is being filed on behalf of Executive Engineer, Irrigation Department, U.P., in compliance with the aforesaid directions of this Hon'ble Tribunal, placing on record the action taken and current status of compliance.

II. COMPLIANCE BY RESPONDENT NO. 4

7. That in compliance with the directions of this Hon'ble Tribunal, the Irrigation Department, Government of Uttar Pradesh, has been continuously extending cooperation and assistance to the Greater Noida Industrial Development Authority (GNIDA) for removal of illegal encroachments situated within the floodplain area of the Hindon River in Shivam Enclave Colony, Old Haibatpur, District Gautam Buddh Nagar.

8. That the Executive Engineer, Head Works Division, Agra Canal, Okhla, vide letter no. 3926/H.W.K. dated 11.09.2025, communicated to GNIDA to take necessary action for removal of the remaining encroachments



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existing within the floodplain of the Hindon River and assured full cooperation from the Irrigation Department in the said exercise.

A Copy of the said communication dated 11.09.2025 is annexed herewith as **ANNEXURE-1**.

9. That in pursuance of the said letter and in further compliance with the order of this Hon'ble Tribunal dated 23.07.2025, a joint operation was conducted on 08.10.2025 by the Greater Noida Industrial Development Authority with the assistance of the Rapid Response Force and Police, and in the presence of the team constituted by the Irrigation Department. During the said operation, a portion of the remaining illegal encroachments in the floodplain area of the Hindon River was demolished, and the inactive/defunct sewer line discharging sewage from Shivam Enclave Colony was also dismantled.

The photographs of the said action are annexed herewith as **ANNEXURE-2**.

10. That it is respectfully submitted that the Irrigation Department shall continue to extend full cooperation and assistance to the Greater Noida Industrial Development Authority and other concerned agencies for removal of any remaining illegal encroachments and for protection of the floodplain area of the Hindon River in future as well.



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11. That the Department remains committed to ensuring compliance of the directions issued by this Hon'ble Tribunal from time to time and to maintaining the ecological integrity and natural flow regime of the Hindon River.

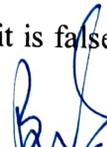
12. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

13. I state that everything stated above has been stated by me in my official capacity on and derived from the official record and I state that nothing material has been concealed therefrom.


DEPONENT

VERIFICATION

Verified at DELHI on this 13 OCT 2025 day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 13 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



ATTESTED


Notary Public, Delhi

13 OCT 2025

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प्रेषक,

अधिकाशासी अभियन्ता,
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25

प्रेषित,

वरिष्ठ प्रबंधक वर्क सर्किल-1
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण
जनपद गौतमबुद्धनगर।

पत्रांक 3926 / है0व0खं0 /

दिनांक 11/07/2025

विषय-

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित वाद ओ0ए0 संख्या 649/2023 कृष्णा कश्यप बनाम उत्तर प्रदेश राज्य में पारित आदेश दिनांक 23.07.2025 के सम्बन्ध में।

महोदय,

उपरोक्त विषयक सन्दर्भित पत्र का अवलोकन करने का कष्ट करें जिसके अन्तर्गत मा0 राष्ट्रीय हरित अधिकरण में ओ0ए0 संख्या 649/2023 के अन्तर्गत शिवम इन्क्लेव कालोनी पुराना हैवतपुर, ग्रेटर नोएडा में कालोनी का सीवरेज सीधे हिन्दन नदी में प्रवाहित होने के क्रम में हिण्डन नदी के शिवम इन्क्लेव इत्यादि के अतिक्रमण हटाये जाने हेतु दिनांक 11.07.2025 को सिंचाई विभाग द्वारा ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण के साथ पूर्ण सहयोग किया गया है। मा0 राष्ट्रीय हरित अधिकरण के आदेश दिनांक 23.07.2025 के क्रम में आपसे निवेदन है कि अवशेष अतिक्रमण हटाये जाने हेतु आगामी तिथि से अवगत कराने का कष्ट करें, ताकि सिंचाई विभाग अपनी टीम के साथ पूर्ण सहयोग प्रदान किये हेतु ससमय उपस्थित हो सके। भविष्य में भी सिंचाई विभाग ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को अतिक्रमण हटाने में अपेक्षित सहयोग प्रदान करता रहेगा।

संलग्नक- उपरोक्तानुसार।

भवदीय,

m. J. J. J.
अधिकाशासी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25
de R. J. J.

पत्रांक-3926 / हैवखं / तदिनांक

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. महाप्रबंधक परियोजना (सीवर), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण जनपद गौतमबुद्धनगर।
2. वरिष्ठ प्रबंधक (सीवर), ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण जनपद गौतमबुद्धनगर।

ren.

EE

m. J. J. J.
अधिकाशासी अभियन्ता
हैड वर्क्स खण्ड आगरा नहर
ओखला नई दिल्ली-25
de R. J. J.



